

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) Nos.1659-1661/2017

(Arising out of impugned final judgment and order dated 17-11-2015 in CRLA Nos. 1737/2007, 2535/2007 and 1850/2007 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

JHAGALLEY ETC.

Respondent(s)

(IA No. 3717/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 64182/2022 - EXEMPTION FROM FILING O.T.

IA No. 3720/2017 - EXEMPTION FROM FILING O.T.)

Date : 17-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Ardhendumauli Kumar Prashad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Ashish Madaan, Adv.
Ms. Shreya Srivastava, Adv.
Mr. Aman Pathak, Adv.
Ms. Pallavi Kumari, Adv.
Ms. Ananya Sahu, Adv.
Mr. Ayush Dubey, Adv.

For Respondent(s) Mr. Prabhoo Dayal Tiwari, Adv.
Mr. Arjun Sain, Adv.
Ms. Manisha Tiwari, Adv.
Mr. Surya Kumar, Adv.
Mr. Satish Chandra, Adv.
Ms. Sangeeta Bhalla, Adv.
Ms. Shashi Kiran, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing certified
copy of the impugned judgment and exemption from filing
official translation are allowed.

Leave granted.

(ANITA MALHOTRA)
AR-CUM-PS

(A.V.G.V.RAMU)
COURT MASTER